NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: RADHAKRISHNAN BABUNIRMALA NAME OF THE PETITIONER(S)

: PRECISE LIMBUS EYE CARE PVT LTD &1 NAME OF THE RESPONDENT(S)

: 241/242 UNDER SECTION

SIGNATURE DESIGNATION S.No. NAME (IN CAPITAL)

: CP/51/2016

REPRESENTATION BY WHOM

Rahul Clanikishnes

Respondent

8-Manjula DM, Ady For ESR & CO CBE

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ORDER

Counsels for both the parties are present. Counsel for the Respondent filed the counter; copy of which is given to the other side. Counsel for the Petitioner submitted that after filing the counter events have taken place. Therefore, the Counsel for the Petitioner wanted to file application for amendment of the petition and fresh application for grant of interim prayers, if any.

In the meantime, we grant interim prayer made under para VI 'f' of the petition. Therefore, R2 is directed to give statement showing the transactions in cash for every week and showing the bank accounts statement every week to the Petitioner in order to keep him informed. The Petitioner is one of the Directors. Therefore, R1 and R2 are directed that before conducting any Board Meeting, EOGM and AGM, a due notice shall be given to the Petitioner. Put up on **04.12.2017 at 10.30 A.M.**

-gelr

MEMBER (TECHNICAL) ghk

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MEMBER (JUDICIAL)